

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2026 along with IA No. 64/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 1.5.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : JGRJ Two Solar Private Limited

Respondent : NHPC Limited & Ors.

Petition No. 189/MP/2026 along with IA No. 65/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.4.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.

Petitioner : Sprng Power Private Limited

Respondents : NHPC Limited & Ors.

Petition No. 190/MP/2026 along with IA No. 66/2026

Subject : Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4, 4.5 and 11 of the Power Purchase Agreement dated 24.4.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited adversely impacting the implementation of the Project.

Petitioner : Green Infra Clean Wind Technology Limited

Respondents : NHPC Limited & Ors.

Petition No. 192/MP/2026 along with IA (Dy. No.) 220/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central

Transmission Utility of India Ltd. adversely impacting the implementation of the Project.

Petitioner : Hazel Hybren Private Limited

Respondents : NHPC Limited & Ors.

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, JGRJ & SPPL
Ms. Shikha Sood, Advocate, JGRJ & SPPL
Shri Prajeet Ghosh, Advocate, JGRJ & SPPL
Shri Yashaswi Kant, Advocate, GICWTPL
Shri Deepak Thakur, Advocate, GICWTPL
Shri Vishrov Mukerjee, Advocate, GICWTPL & HHPL
Shri Girik Bhalla, Advocate, HHPL
Shri Deepak Thakur, Advocate, HHPL
Shri Ankit Gupta, JGRJ

Record of Proceedings

Learned counsels for the Petitioners submitted that these Petitions have been filed for seeking extension of the Scheduled Commencement of Supply Date (SCSD) under relevant Articles of the respective Power Purchase Agreements (PPAs) executed between respective Petitioners and NHPC Limited. The learned counsels submitted that the extension of SCSD has been sought on account of: (a) delay in adoption of tariff by this Commission; (b) delay in procurement of approval of the Power Sale Agreement (PSA) by the Maharashtra Electricity Regulatory Commission (MERC); (c) delay in operationalization of connectivity and GNA by CTUIL; and additionally, in Petition Nos. 189/MP/2026, and 190/MP/2026, (d) delay in grant of approval under Section 68 of the Electricity Act. The learned counsels also submitted that the PPAs and PSAs, as well as the 2023 Bidding Guidelines, expressly provide that in the event of delays on account of events enumerated at (a) to (c) above, the Petitioners shall be entitled to a corresponding day-for-day extension of SCSD, such extension being automatic and mandatory in nature. However, Respondent No.1, NHPC, has failed to grant the extension in terms thereof. Further, Respondent No. 2, MSEDCL, has, *vide* minutes of the meeting dated 13.3.2026, issued directions stating that no extension shall be granted under any circumstances and that REIAs shall not approve the extension without its concurrence.

2. The learned counsels further submitted that in all the Projects, except in the case of Petition No. 192/MP/2026, the SCSD has already passed, whereas in Petition No. 192/MP/2026, the SCSD is due on 1st May 2026. The learned counsels submitted that all the Projects are already at an advanced stage of implementation, and any coercive or precipitative actions by the Respondents will severely prejudice them.

Accordingly, the Petitioners are pressing for the direction to maintain the *status quo* in the matters.

3. After hearing the learned counsels for the Petitioners, the Commission directed as under:

- a) Admit and issue notice on the IAs as well as the Petitions.
- b) The Respondents to file their respective replies to the IAs, if any, within 2 days, with a copy to the Petitioners, who may file their rejoinder(s), if any, within 2 days thereafter.
- c) The Respondents to file their replies to the Petition, if any, within three weeks, with a copy to the Petitioners, who may file their rejoinder(s) within two weeks thereafter.

4. The IAs, along with Petitions, shall be listed for further hearing on **6.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)